

[Dr. V. A. Seyid Muhammad]

- (ii) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1975, published in Notification No. G.S.R. 589(E) in Gazette of India dated the 27th December, 1975. [Placed in Library. See No. LT-10157/76].

**TARIFF COMMISSION REPORT ON PRICE STRUCTURE OF BON (BETA OXY NAPHTHOIC) ACID, 1974 AND GOVERNMENT RESOLUTION THEREON**

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report (1974) of the Tariff Commission on the Price Structure of BON (BETA OXY NAPHTHOIC) Acid
- (ii) Government Resolution No. 19011/4/75-PC.I dated the 14th January, 1976 Notifying Government's decisions on the above Report.
- (2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library See No. LT-10158/76].

**RULES UNDER MRTP ACT, 1969 NOTIFICATIONS UNDER COMPANIES ACT, 1956**

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA):** I beg to lay on the Table—

- (1) A copy of the Monopolies and Restrictive Trade Practices

Commission (Recruitment and Conditions of Service of Director of Investigation) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2786 in Gazette of India dated the 13th December, 1975, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-10159/76].

- (2) A copy of Draft Notification No. 15/30/75-IGC (Hindi and English versions) issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding applicability of sections 198, 259, 268, 269, 309, 310, 311, 387 and 388 of the Companies Act, 1956 to Government Companies under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-10160/76].
- (3) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1975, (Hindi version) published in Notification No. G.S.R. 936 in Gazette of India dated the 2nd August, 1975.
- (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1975 (Hindi version) published in Notification No. G.S.R. 2531 in Gazette of India dated the 18th October, 1975.
- (iii) The Companies (Transfer of Profits to Reserves) Rules, 1975, (Hindi version)